NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

7. IA 2693/2022 In C.P. (IB)/1409(MB)2017

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2022

NAME OF THE PARTIES: **Mr. Manoj Kumar Jain**
IN THE MATTER OF
Sudam A. Karande
Vs.
Indo Biotech Foods Limited

APPEARANCE :

IA 2693/2022

FOR THE APPLICANT **:** Counsel Ms. Mansi Pokar

Section: 60(5) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

IA No. 2693/2022 – The present application is filed by applicant Mr. Manoj Kumar Jain liquidator of Corporate Debtor Indo Biotech Foods Limited (Liquidation) to place on record the preliminary report along with Asset Memorandum of Indo Biotech Foods Limited under Regulation 13 and Regulation 34 of Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016.

Heard counsel appearing for the applicant/liquidator. Accordingly, report filed by the liquidator is taken on record. No order is called for. With the aforesaid observations **IA No. 2693/2022** is **allowed** and **disposed of**.

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
26.09.2022
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